2763 Written Answers [7 APR. 1967] that the Federation would enjoy "de facto recognition";

(b) if so, whether it is a fact that Government have since changed their decision; and

(c) whether any representations have been received by Government urging for recognition to the Federation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): •<a) No.

(b) Does not arise.

(c) Some representatives Of the Federation met the Home Minister on 1st Apri^ 1967 when they placed their case before him. The matter is under consideration.

#### NATIONAL EDUCATION ACT

284. SHRI SITARAM JAIFURIA: Will the Minister of EDUCATION be pleased to state:

(\*a) whether Government have •worked out any policy to formulate a National Education Act as recommended by the Education Commission; and

(b) if so, what are the details of the policy?

THE MINISTER OF EDUCATION ((DR. TRIGUNA SEN): (a) No, Sir.

(b) Does not arise.

# RAISING OF FUNDS BY GIRLS' SCHOOL IN DELHI

285. SARDAR RAM SINGH: Will the Minister of EDUCATION be pleas ed to state:

(a) whether it has come to Government's notice that one of th<sub>e</sub> Girls' Higher Secondary Schools in the Capital has devised a method for raising funds by compelling the students to sell tickets for the PT shows organised by the school or to pay for th<sub>e</sub> price of the unsold tickets allotted to each student, ana

(b) if so, what is Government's reaction in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZA\*D): (a) An anonymous complaint to this effect was received against the Lady Irwin Higher Secondary School, New Delhi, but on investigation it was found that the students were not compelled either to sell the tickets or to pay for the cost of the unsold tickets.

(b) Does not arise.

विदेशों की स्रोर से जास्सी का किया जाना

286. श्री विमलकुमार मन्नालालजी चौरडिया : क्या गृह-कार्य मंत्री यह बताने की कपा करेंगे कि :

(क) विदेशों की आरेर से जासूसी करने के आरोप में 1 जनवरी, 1966 से 10 मार्च, 1967 तक कितने व्यक्तियों को गिरफ्तार किया गया; और

(ख) उनके वि**रु**द्ध क्या कार्यवाही की गई ?

#### †[SPYING ON BEHALF OF FOREIGN COUNTRIES

286. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested during the period from the 1st January, 1966 to the 10th March, 1967 on the charge of spying on behalf of foreign countries; and

(b) the action taken against them?]

गृह-कार्थ संत्राखय भें राज्य मंत्री (श्री विद्याचरण शुक्ल): (क) 1 जनवरी, 1966 से 10 मार्च, 1967 तक की अवधि के दौरान विदेशों की ग्रोर से आसूसी की गतिविधियों में लगे होने के सन्देह पर 61 व्यक्तियों को गिरफ्तार किया गया ।

†[ ] English translation.

(ख) जिन लोगों के विरुद्ध इस बात के सबूत उपलब्ध थे कि वे ऐसी कार्यवाहियों में लगे हुये हैं उनके बारे में भारत सुरक्षा नियमों, विदेशी अधिनियम, सरकारी गोपनीयता अधिनियम तथा भारतीय दंड संहिता की सम्बन्धित व्यवस्थान्नों के अन्तर्गत कार्यवाही की गई ।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 61 persons were arrested during the period 1st January, 1966 to 10th March, 1967 on suspicion of being involved in espionage activities on behalf of foreign countries.

(b) Action under the relevant provisions of the Defence of India Rules, Foreigner's Act, Official Secrets Act and IPC was taken in the cases of persons against whom incriminating evidence was forthcoming.]

# STAY-IN-STRIKE IN KATCHI BULIHAHI COLLIERY

287. SHRI NIREN GHOSH: Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:

(a) whether it is a fact that four miners in Katchi Bulihari Colliery become unconscious and several others suffered severe abdominal cramps on the 4th March, 1967 while they were on stay-in-strike;

(b) the total number of workers involved in the stay-in-strike;

(c) what were the demands of the workers; and

(d) what steps  $hav_e$  been taken by Government to settle the grievances of the workers prior to and after the commencement of the strike?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) No such cases were reported to the Central Conciliation machinery.

U i. English translation.

(b) 97.

(c) Immediate payment of outstanding legal dues.

to Questions

(d) Before the commencement of the strike, claim applications had been filed before the Labour Court, Ranchi for securing payment of outstanding dues. After the strike began the Cen tral conciliation machinery made efforts to bring about a settlement. The strike has since been called off.

### ORGANISATIONS FINANCED BY C.I.A.

288. SHRI NIREN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the reports in the foreign press to the effect that the U.S. Central Intelligence Agency has financed the International Federation of Journalists, the World Assembly of Youth and International Student Conference; and

(b) if so, whether Government propose to institute probe into the alleged connection of these Organisations in India with the Central Intelligence Agency?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Government have seen reports in foreign press to the effect that the CI.A. had been secretly financing or-ganisations including the International Federation Of Journalists, the World Assembly of Youth and the International Student Conference.

(b) Inquiries are being made.

# MEMORANDUM AGAINST INSPECTOR-GENERAL OP POLICE ORISSA

289. SHRI LOKANATH MISHRA; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a memorandum was submitted to the President of India